



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ५, अंक ४(३)]

सोमवार, फेब्रुवारी २५, २०१९/फाल्गुन ६, शके १९४०

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Bill, 2019 (L. A. Bill No. II of 2019), introduced in the Maharashtra Legislative Assembly on the 25th February 2019, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

**L. A. BILL No. II OF 2019.**

*A BILL*

*further to amend the Maharashtra Agricultural Lands  
(Ceiling on Holdings) Act, 1961.*

Mah.  
XXVII of  
1961.

WHEREAS it is expedient further to amend the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961, for the purposes hereinafter appearing; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2019. Short title.

(१)

Amendment  
of section 47  
of Mah. XXVII  
of 1961.

2. In section 47 of the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961, in sub-section (2), for clause (c), the following shall be substituted, namely :—

Mah.  
XXVII of  
1961.

“ (c) land which is held, or to be acquired in any manner, by an industrial undertaking or a public trust or a firm or a company for a *bona fide* industrial or other non-agricultural use, including an integrated township project declared under section 18 or 44, as the case may be, of the Maharashtra Regional and Town Planning Act, 1966. In considering whether such land is so held or to be acquired, the State Government shall have regard to the following considerations, that is to say,—

Mah.  
XXXVII of  
1966.

(i) the extent and location of the land, if any, already held by the undertaking or a public trust or a firm or a company (including any land, which it may already hold for industrial or non-agricultural use) ;

(ii) the extent of land held by the person from whom it is to be acquired. ” .

STATEMENT OF OBJECTS AND REASONS.

By amending section 63-1A of the Maharashtra Tenancy and Agricultural Lands Act (LXVII of 1948), section 47A of the Hyderabad Tenancy and Agricultural Lands Act, 1950 (Hyd. XXI of 1950) and section 89A of the Maharashtra Tenancy and Agricultural Lands (Vidarbha Region) Act (XCIX of 1958), the restrictions imposed under the said Tenancy laws upon sale of agricultural lands for *bona-fide* industrial use or integrated township projects have been removed.

2. Under section 47(2) (c) of the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961 (Mah. XXVII of 1961) (hereinafter referred to as “ the Ceiling Act ”) the State Government may, after such inquiry as it deems fit, by an order in the *Official Gazette*, exempt from the provisions of the said Act, land which is held, or to be acquired in any manner, by an industrial undertaking for a *bona fide* industrial or other non-agricultural use on such terms and conditions as may be specified in the order.

However, there is no such specific provision in the Ceiling Act to exempt from the provisions of the Ceiling Act the agricultural land held, or to be acquired in any manner beyond ceiling limit for integrated township project. Hence it is considered expedient to substitute clause (c) of sub-section (2) of section 47 of the Ceiling Act to enable the State Government to exempt from the provisions of the Ceiling Act by an order in the *Official Gazette*, the agricultural land held, or to be acquired in any manner by an industrial undertaking or a public trust or a firm or a company for an integrated township project declared under section 18 or 44, as the case may be, of the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966).

3. The Bill seeks to achieve the above objectives.

Mumbai,  
dated the 20th February 2019.

CHANDRAKANT (DADA) PATIL,  
Minister for Revenue.